

Bill No. 39 of 2017

**THE CONSTITUTION (SCHEDULED CASTES)
ORDERS (AMENDMENT) BILL, 2017**

A

BILL

further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list of Scheduled Castes in the State of Odisha and to amend the Constitution (Pondicherry) Scheduled Castes Order, 1964.

BE it enacted by Parliament in the Sixty-eighth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Castes) Orders (Amendment) Act, 2017.

Short title.

C.O.19. 5 **2.** In the Schedule to the Constitution (Scheduled Castes) Order, 1950, in PART XIII—*Odisha*, for entry 79, the following entry shall be substituted, namely:—

Amendment of Constitution (Scheduled Castes) Order, 1950.

“79. Sabakhia, Sualgiri, Swalgiri.”.

C.O.68. **3.** In the Constitution (Pondicherry) Scheduled Castes Order, 1964, the word "Pondicherry" at both places where it occurs, the word "Puducherry" shall be substituted.

Amendment of Constitution (Pondicherry) Scheduled Castes Order, 1964.

STATEMENT OF OBJECTS AND REASONS

In pursuance of the provisions of clause (1) of article 341 of the Constitution, Presidential Orders were issued specifying Scheduled Castes in respect of various States and Union territories. These Orders have been amended from time to time by Acts of Parliament enacted under clause (2) of article 341 of the Constitution.

2. The State Government of Odisha has proposed for inclusion of synonymous communities in respect of entry 79 of the list relating to Sabakhia community in the Scheduled Caste list. The Registrar General of India and the National Commission for Scheduled Castes have conveyed their concurrence to the proposed modifications.

3. Consequent upon the change of name of the Union territory of Pondicherry to Puducherry, the reference of Pondicherry appearing in the Constitution (Pondicherry) Scheduled Castes Order, 1964 is required to be changed, as a consequential amendment.

4. In order to give effect to the above, it is necessary to amend the following two Constitution (Scheduled Castes) Orders, namely:—

- (i) the Constitution (Scheduled Castes) Order, 1950; in respect of Odisha; and
- (ii) the Constitution (Pondicherry) Scheduled Castes Order, 1964.

5. The Bill seeks to achieve the aforesaid objectives.

NEW DELHI;
The 17th February, 2017.

THAWARCHAND GEHLOT

FINANCIAL MEMORANDUM

The Bill seeks to include certain synonymous communities in respect of an entry in the list of the Scheduled Castes for the State of Odisha. This will entail some additional recurring and non-recurring expenditure on account of benefits of schemes meant for the development of the Scheduled Castes to which the persons belonging to the newly added communities will become entitled, as a result of enacting this Bill.

2. It is not possible to estimate with any degree of precision the likely expenditure which would have to be incurred on this account due to non-availability of caste-wise data.

ANNEXURE

EXTRACT FROM THE CONSTITUTION (SCHEDULED CASTES ORDER, 1950)

(C.O. 19)

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PART XIII.—ODISHA

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79. Sabakhia

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EXTRACT FROM THE CONSTITUTION (PONDICHERRY) SCHEDULED CASTES

ORDER, 1964

(C.O. 68)

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1. This Order may be called the Constitution (Pondicherry) Scheduled Castes Order, 1964.

2. The castes, races or tribes or parts of or groups within castes, races or tribes specified in the Schedule to this Order shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to the Union territory of Pondicherry so far as regards members thereof resident in that Union territory:

Provided that no person, who professes a religion different from the Hindu, the Sikh or the Buddhist religion shall be deemed to be a member of a Scheduled Caste.

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LOK SABHA

A

BILL

further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list of Scheduled Castes in the State of Odisha and to amend the Constitution (Pondicherry) Scheduled Castes Order, 1964.

(Shri Thawarchand Gehlot, Minister of Social Justice and Empowerment)

LOK SABHA

CORRIGENDA

to

THE CONSTITUTION (SCHEDULED CASTES) ORDERS (AMENDMENT) BILL, 2017

[To be/As introduced in Lok Sabha]

1. Page 1, in line 8-

for “Order, 1964, the word”
read “Order, 1964, for the word”
2. Page 1, in line 9-

for “at both places”
read “at both the places”
3. Page 2, in line 7-

for “in respect of entry 79”
read “in respect of an existing entry 79”

NEW DELHI;

March 7, 2017
Phalguna 16, 1938 (Saka)